

PER TRIBUNAL

(2)

Stamp No. 624/90

Date : 9.11.1990

Applicant by Mr. D.V.Gangal, Respondents by Mr. V.M. Bendre, holding the brief of Mr.P.M.Pradhan, who waives service of notice.

2. Mr. Gangal sought to file an affidavit before us but at a first glance it was seen that it was not an affidavit but a ^{ce-} Miscellaneous Petition. He was therefore directed to file it in the Registry.

3. Mr.Gangal then pressed for the interim relief prayed for on the ground that it had been reliably learnt that some proposals have been mooted to pay arrears in the matter of overtime only to the applicants in some application and not to the employees who are members of the applicant Union in the present application. He cited the impugned order dated 15.3.1990 in support of this contention. He also submitted that such an action on the respondents part would prejudice the applicant Union as elections are due to be held on 1.12.1990. We sought to see the letter dated 21.2.1990 mentioned in the letter dated 15.3.1990 to assess whether the applicant's fears were well founded. but neither of the counsel before us was able to produce the said letter. Mr.Bendre, however, contended that, regardless of this position, the applicants had no cause to apprehend any prejudice in the proposed elections because there would be no payment of arrears before 1.12.1990. In view of this position, we see no merit in the prayer for interim relief ~~at this stage~~ and so decline to grant it at this stage. *On*

4. Shri V.M.Bendre sought a short adjournment to file a reply regarding admission. He may to do so on or before 23.11.1990.

5. Call for admission hearing on 23.11.1990. In case any Miscellaneous Petition is filed as detailed above, it may also be listed for hearing on that date.


(P.S.Chaudhuri)
M(A)


(D.Surya Rao)
M(J)